

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O. A. No. 750 of 2023**

**IN THE MATTER OF:**

VARUN GULATI ...APPLICANT

Versus

STATE OF HARYANA & ORS. ....RESPONDENTS

**OBJECTIONS ON BEHALF OF THE APPLICANT TO  
THE REPORTS DATED 04.04.2024, 15.07.2024  
(BAHADURGARH), 15.07.2024 (GURUGRAM),  
04.04.2024, 12.07.2024 (SONIPAT),  
11.07.2024 AND 14.10.2024 (FARIDABAD**

**(FOR INDEX:- Kindly See Inside)**

**New Delhi  
Dated.....02.2025**

**FILED BY**



**S.A ZAIDI & MANSI CHAHAL**  
ADVOCATES  
CHAMBER NO- 7, TRISHUL TOWER  
KAUSHAMBHI, GHAZIABAD U.P  
(M):8377863559  
EMAIL: [mansichahal104@gmail.com](mailto:mansichahal104@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O. A. No. 750 of 2023**

**IN THE MATTER OF:**

VARUN GULATI

...APPLICANT

Versus

STATE OF HARYANA & ORS.

....RESPONDENTS

**INDEX**

<b><u>S. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Pages</u></b>
<b><u>1.</u></b>	Objections on behalf of the Applicant with Affidavit.	<b>1-26</b>
<b><u>2.</u></b>	The True copy of the mail sent by the applicant dated 20.08.2024 to the Chairman & Member Secretary of HSPCB is annexed herewith and marked as ANNEXURE A/1.	<b>27</b>
<b><u>3.</u></b>	The True copy of the action taken report dated 23.08.2024 is annexed herewith and marked as ANNEXURE A/2.	<b>28 – 30</b>
<b><u>4.</u></b>	The Tweet dated 25.11.2024 made by the applicant along with photo showing dyeing units operating illegally in Bahadurgarh are annexed herewith and marked as ANNEXURE A/3	<b>31 - 32</b>
<b><u>5.</u></b>	The Photographs showing the illegal units still operating in Gurugram (photograph taken on 07.12.2024 & 09.12.2024) is	<b>33</b>

	annexed herewith and marked as ANNEXURE A/4.	
<b><u>6.</u></b>	The Tweet dated 07.12.2024 & 09.12.2024 made by the applicant are annexed herewith and marked as ANNEXURE A/5.	<b>34 - 35</b>
<b><u>7.</u></b>	The True Copy of the Show cause notices issued by the R.O Faridabad to illegal units are annexed herewith and marked as ANNEXURE A/6.	<b>36 - 63</b>
<b><u>8.</u></b>	The Photograph showing illegal dying units operating in Faridabad (photographs taken by applicant on 09.01.2025 is annexed herewith and marked as ANNEXURE A/7.	<b>64 - 65</b>
<b><u>9.</u></b>	The True copy of the mail sent by the applicant on 17.10.2024 to Chairman HSPCB, MS CPCB, MS HSPCB along with tweet dated 09.01.2025 is annexed herewith and marked as ANNEXURE A/8.	<b>66 - 67</b>
<b><u>10.</u></b>	True Copy of mail dated 10.10.2024 sent by applicant to Chairman, HSPCB & MS, HSPCB is annexed as ANNEXURE A/9.	<b>68</b>

**New Delhi**  
**Dated.....02.2025**

**FILED BY**

*Mansi*

**S.A ZAIDI & MANSI CHAHAL**  
ADVOCATES  
CHAMBER NO- 7, TRISHUL TOWER  
KAUSHAMBHI, GHAZIABAD U.P  
(M):8377863559  
EMAIL: [mansichahal104@gmail.com](mailto:mansichahal104@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O. A. No. 750 of 2023**

**IN THE MATTER OF:**

VARUN GULATI ...APPLICANT

Versus

STATE OF HARYANA & ORS. ....RESPONDENTS

**OBJECTIONS ON BEHALF OF THE APPLICANT TO  
THE REPORTS DATED 04.04.2024, 15.07.2024,  
(BAHADURGARH), 15.07.2024 (GURUGRAM),  
04.04.2024, 12.07.2024 (SONIPAT),  
11.07.2024 AND 14.10.2024 (FARIDABAD)**

**MOST RESPECTFULLY SHOWETH:**

1. That the above captioned matter is pending for adjudication before this Honourable Tribunal and is coming up for hearing on 04.02.2025.
2. The Honourable Tribunal vide order dated 03.01.2024 constituted a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District

Sonipat, Faridabad, Gurgaon and Jhajjar to carry out the inspection and to ascertain the correct ground situation and to also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The relevant portion of the order is produced herein as below:-

*"Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample*

*analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF”*

- 3.** That accordingly, in compliance of the above, the joint committee conducted the inspection of various dying units in Sonipat, Faridabad, Gurgaon and Jhajjar, as stated by the applicant in the original application and submitted reports before this Honourable Tribunal.
- 4.** It is humbly submitted that the action taken report filed by the joint committee is lacking the material particulars. The report is a vague report which is prepared wherein the true facts have been

concealed from the Honourable Tribunal thereof, in order to mislead the Honourable Tribunal.

5. The applicant herein raise following objections to the reports of the Joint Committee concerning the inspection of various dyeing units at various places, which has failed to take the necessary remedial action against the continued violations of environmental laws and pollution norms.

**6. PRELIMINARY SUBMISSION:-**

- 6.1. The Honourable Court, in its order dated 03.01.2024, specifically ordered the Joint Committee to collect samples of the discharge from the dyeing units and submit an analysis report. However, the report submitted by the Joint Committee fails to mention any such samples being collected or any analysis being done. This blatant disregard of the Court's directions is deeply

concerning and undermines the credibility of the Committee's efforts.

**6.2.** The action taken report/ status report submitted does not provide any sufficient evidence or documentation of the actions taken to ensure compliance with environmental regulations. The failure to outline any steps taken to rectify the pollution issue further exacerbates the situation. The absence of corrective measures, such as suspension of operations of illegal units & recovery of Environment Compensation, raises serious concerns about implementation of the environmental norms.

**7. OBJECTIONS TO THE REPORT DATED 04.04.2024 & 15.07.2024 (JHAJJAR) FILED BY REGIONAL OFFICER, BAHADURGARH, HSPCB**

**7.1.** The report submitted by the Regional officer, Bahardurgarh HSPCB dated 04.04.2024 &

15.07.2024 are absolutely vague and false report which are prepared with malafide intentions as true facts are hereby concealed in these reports by the Regional officer, Bahadurgarh, HSPCB.

**7.2.** That the interim report dated 04.04.2024 and final report dated 15.07.2024 filed by the Regional officer, Bahadurgarh, HSPCB states that the all the five locations given by the applicant, were duly inspected by the joint committee along with the Regional officer Bahadurgarh on 27.03.2024 and were found to be dismantled and sealed. However, contrary to it, out of 5 locations, 3 locations were still found to be running/ operating by the applicant after the inspection by joint committee, due to the connivance of the unit owners with the RO Bahadurgarh. The applicant on noticing that the dyeing units were still running in an illegal manner, sent

a mail to Chairman & Member Secretary of HSPCB on 20.08.2024 to take action against the illegal units, who taking the cognizance on the mail of the applicant at once directed the RO Bahadurgarh to submit action taken report of these units.

**The True copy of the mail sent by the applicant dated 20.08.2024 to the Chairman & Member Secretary of HSPCB is annexed herewith and marked as ANNEXURE A/1.**

**7.3.** The Regional officer, Bahadurgarh, HSPCB thereafter submitted the report to the Member secretary HSPCB on 23.08.2024 in which it was verified that the units which the applicant noticed to be operational were inspected on 20.08.2024 and they were found running illegally. The units were again sealed on 20.08.2024 on the complaint of applicant. Also, due to the kind consideration

of the complaint of the applicant by the Chairman & Member Secretary of HSPCB, the environment compensation of these units was also enhanced.

**The True copy of the action taken report dated 23.08.2024 is annexed herewith and marked as ANNEXURE A/2.**

**7.4.** That the latest action taken report dated 23.08.2024 is not yet filed by the Regional officer, Bahadurgarh, HSPCB before this Honourable tribunal, for the reasons best known to him only. Therefore, the applicant has filed the ATR dated 23.08.2024 (Annexure A/2) for the kind consideration of this Honourable tribunal.

**7.5.** That till date, the Environment compensation imposed on the units in Jhajjar is also not yet recovered by the Regional officer,

Bahadurgarh, HSPCB, even after passing of almost 6 months.

**7.6.** That the dyeing units are still operational in Jhajjar, Bahadurgarh despite applicant's repeated complaints and requests to the Regional officer, Bahadurgarh, HSPCB to seal the illegal units. The units are running with the connivance of the unit owners with the authorities. The applicant recently on 25.11.2024 tweeted to the authorities showing them the photos & videos of the dyeing units operating despite being illegal, but still no action has been taken by any authority till date and the units continue to operate illegally causing extreme degradation of the environment.

**The Tweet dated 25.11.2024 made by the applicant along with photo showing dyeing units operating illegally in**

**Bahadurgarh are annexed herewith and marked as ANNEXURE A/3.**

**8. OBJECTIONS TO THE REPORT DATED 15.07.2024 (GURUGRAM)**

- 8.1.** That the report dated 15.07.2024 filed by the joint committee in respect to the illegal dyeing units operating in Gurugram is absolutely vague and false. The report lack material particulars and true facts have been concealed thereof from this Honourable Tribunal.
- 8.2.** That no environment compensation is being imposed and recovered on the units which were found operating without valid CTE & CTO and violating the environmental norms.
- 8.3.** That all the units which were inspected by the joint committee were found having borewells installed in their units which are extracting ground water without obtaining

any permission. No environment compensation for illegal extraction of ground water on these units is imposed by the committee. The report lacks any action taken or corrective measures taken against the units which are found violating the norms.

**8.4.** That it is an admitted fact in the report by the joint committee that all these units were found operating without CTE & CTO and HWRA permission in residential/ non-conforming areas, still the HSPCB has given the show cause notice to three of them (at serial no. 20, 21 & 22 at page 414), whereas such units must be immediately sealed when found flouting the environmental norms and that too in non- conforming areas. Moreover, no action is being taken on these units till date as they are operating till date. It is also humbly submitted that in many cases, the

closure order is given to the illegal units after one year of serving them with the show cause notice which gives them ample of time to flee away.

**The Photographs showing the illegal units still operating illegally in Gurugram (photograph taken on 07.12.2024 & 09.12.2024) is annexed herewith and marked as ANNEXURE A/4.**

**8.5.** That in one of the inspection report of the unit (page no. 625), the report states that “unit found closed from outside. It is apprehended that the unit operates in odd hours and has been closed on arrival of the team”. It is humbly stated that in most the cases, the units is found locked when the inspecting team goes to inspect the unit, but in actual, the unit operates all through the

day and night but gets immediately closed when they get to know about the arrival of the inspecting team. This cannot happen without the connivance of the unit owners with the officials of the department, which clearly shows that the inspections are held and the reports are made with the malafide intentions in order to save the violators. Once the team goes, the units are again operated. This act of violators shows the fraud and cheating being committed by them, at the stake of the environment.

**8.6.** That the applicant on 07.12.2024 & 09.12.2024 made a tweet to the CPCB & HSPCB complaining them about the units operating illegally. These are the same units which are shown as closed/ dismantled in the report. No action, till date, is being taken on the complaint made by the applicant as they are still operating till date.

**The Tweet dated 07.12.2024 & 09.12.2024 made by the applicant are annexed herewith and marked as ANNEXURE A/5.**

**9. OBJECTIONS TO THE REPORT DATED 04.04.2024 & 12.07.2024 (SONIPAT) FILED BY REGIONAL OFFICER, SONIPAT, HSPCB**

**9.1.** That the report dated 04.04.2024 & 12.07.2024 filed by the Regional officer, Sonipat, HSPCB in respect to the illegal dyeing units operating in Sonipat is a vague report which lacks material particulars.

**9.2.** That no environment compensation is being imposed and recovered on the units which were found operating without valid CTE & CTO and violating the environmental norms.

**9.3.** That no environment compensation for illegal extraction of ground water by these units is imposed by the committee. The

report lacks any action taken or corrective measures taken against the units which are found violating the norms.

**9.4.** That it is an admitted fact that all these units were found operating without CTE & CTO and HWRA permission in residential/ non-conforming areas, still the HSPCB has given the show cause notice to three of them (at serial no. 20, 21 & 22 at page 414), whereas such units must be immediately sealed when found flouting the environmental norms and that too in non- conforming areas. Moreover, no action is being taken on these units till date as they are operating till date. It is also humbly submitted that in many cases, the closure order is given to the illegal units after one year of serving them with the show cause notice which gives them ample of time to flee away.

**10. OBJECTIONS TO THE REPORT DATED 11.07.2024 & 14.10.2024 (FARIDABAD) FILED BY REGIONAL OFFICER, FARIDABAD, HSPCB**

**10.1.** That the report dated 11.07.2024 & 14.10.2024 filed by the Regional officer Faridabad in respect to the illegal dyeing units operating in Faridabad is absolutely vague and false. The report lack material particulars and true facts have been concealed thereof in order to mislead the Honourable Tribunal.

**10.2.** That the report dated 11.07.2024 submitted by Regional officer, Faridabad states that no dyeing activity was found as the units were dismantled & sealed. Contrary to this, as per the RTI dated 23.08.2024, the inspections of the units whose geo locations were provided by the applicant, took place on different dates, in which out of 30 units, 16 units were

found to be operating without valid CTE and CTO. The show cause notices were also issued to those units by the Regional officer Faridabad on different dates. This fact has not been disclosed by the R.O Faridabad in his report, whereas the report states that out of 30 units, only 5 were found to be operating.

**The True Copy of the Show cause notices issued by the R.O Faridabad to illegal units are annexed herewith and marked as ANNEXURE A/6.**

**10.3.** That the dyeing units which the R.O Faridabad claimed to be dismantled and sealed are till date operating without valid CTE & CTO and continue to discharge harmful pollutants in the nearby drain. This is being done with the connivance of the

units owners with the authorities for ulterior motives.

**The Photograph showing illegal dyeing units operating in Faridabad (photographs taken by applicant on 09.01.2025 is annexed herewith and marked as ANNEXURE A/7.**

- 10.4.** That the applicant on noticing that the units are still operational, sent a mail to Chairman HSPCB, MS CPCB, MS HSPCB on 17.10.2024 to take action against those units, but till date no action has been taken on those units. The applicant on 09.01.2025 made a tweet tagging CM Haryana, DC, Faridabad, HSPCB, CPCB to take action against these units but no action has been taken.

**The True copy of the mail sent by the applicant on 17.10.2024 to Chairman HSPCB, MS CPCB, MS HSPCB along with tweet dated 09.01.2025 is annexed**

**herewith and marked as ANNEXURE A/8.**

**10.5.** That the HSPCB has mislead this Honourable Tribunal by concealing the true and actual facts about the polluting dying units and by filing false reports before this Honourable Tribunal. The applicant on 10.10.2024 sent a mail to Chairman, HSPCB, MS, HSPCB regarding filing of false ATR in Hon'ble Tribunal regarding operation of illegal dyeing units in Faridabad, Sonapat, Jhajjar and Bhadurgarh as these units till date operational and HSPCB has falsely claimed that the necessary steps has been taken to shut down these units. **True Copy of mail dated 10.10.2024 sent by applicant to Chairman, HSPCB & MS, HSPCB is annexed as ANNEXURE A/9.**

**10.6.** Without prejudice and in addition to the aforesaid submissions, it is humbly submitted that the respondent units are still non-compliant and are acting in flagrant violations of the environmental norms. The illegal dyeing units are still a potential source of adverse impact on the environment as they are continuously operating without CTE & CTO and are discharging the dyeing toxic effluent into the drains in open.

**10.7.** That the above objections raised by the applicant against the reports filed by the HSPCB shows that the compliance report is nothing but totally false, incomplete and frivolous reports, which is prepared with the ulterior motives. The report has also concealed important facts from this Honourable Tribunal.

**11. PRAYER**

In view of the aforesaid facts and circumstances it is prayed that this Honourable Tribunal may graciously be pleased to:-

- a. Nullify and reject the reports dated 04.04.2024, 15.07.2024 (Bahadurgarh), 15.07.2024 (Gurugram), 04.04.2024, 12.07.2024 (Sonipat), 11.07.2024 and 14.10.2024 (Faridabad).
- b. Constitute a new inspection Committee comprising a representative of NMCG to be a part of Joint Committee.
- c. Direct the Joint Committee to file a fresh action taken report and to inspect all the units in operational in Sonipat, Faridabad, Gurgaon and Jhajjar.

New Delhi  
Dated.....02.2025

Through



S.A. ZAIDI & MANSI CHAHAL  
ADVOCATES

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No.750 OF 2023**

**IN THE MATTER OF:**

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS

....RESPONDENTS

**AFFIDAVIT**

I Varun Gulati S/o Late Shri R.P. Gulati R/o A-66, 1<sup>st</sup> Floor,  
Ganesh Nagar, Tilak Nagar, New Delhi, presently at New  
Delhi do here by solemnly affirm and declare as under:

1. That I am the Applicant in the above noted case  
therefore I am fully conversant with the fact of the case  
I am competent to sign and swear this Affidavit.
2. That the accompanying reply to joint inspection report  
has been drafted by my counsel and the same has been  
read over and explain to me and I say and declare that  
the same are true and correct.



3. That the Contents of accompanying reply to joint inspection report be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

*see*

DEPONENT

**VERIFICATION**

12.7 JAN 2025

Verified at Delhi on this \_\_\_\_\_ day of \_\_\_\_\_, 2025 that

the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

I Identified the deponent who has signed in my presence



**CERTIFIED THAT DEPONENT**

Sh./Ms..... Age.....  
 S/o, W/o, D/o.....  
 R/o.....  
 Identified by Sh. *Vaishali*  
 has solemnly sworn before me at Delhi  
 On..... that the  
 contents of the above affidavit have been read  
 & explained to the deponent and the true & correct to  
 his/her knowledge.

*RP Adv*  
*manish choudhary*

NITENDRA KUMAR, NOTARY PUBLIC  
Govt. of India, DELHI

*see*

DEPONENT

788  
27

Annexure A/1



kapil sagar &lt;kapilsagar1990@gmail.com&gt;

**Fwd: Complaint against officers for filing false ATR in NGT related to dyeing units in OA No 750/2023 in badsa area of bahadurgarh.**

1 message

Mansi Chahal <mansichahal104@gmail.com>  
To: kapil sagar <kapilsagar1990@gmail.com>

Sat, Feb 1, 2025 at 9:14 PM

----- Forwarded message -----

From: **Varun Gulati** <jansewajanhit@gmail.com>

Date: Tue, 20 Aug, 2024, 14:31

Subject: Complaint against officers for filing false ATR in NGT related to dyeing units in OA No 750/2023 in badsa area of bahadurgarh.

To: P. Raghavendra Rao &lt;hspcb.chairman@gmail.com&gt;, &lt;hspcbms@gmail.com&gt;

Cc: &lt;hspcbwatercell@gmail.com&gt;

Respected sir,

This is to inform you that a complaint was filed by me with NMCG on 13/02/2023 mentioning about illegal Red category dyeing units operational in badsa area of Jhajjar discharging untreated Effluent in Sahibi River leading to pollution in Holy River Yamuna.

A matter was also filed by me related to the same with NGT in OA No 750/2023, where an ATR was filed by bahadurgarh region stating that units were closed by the board alongwith EC imposed and electricity disconnected.

Sir it is to be noted that on 17/08/2024 i have again visited the location to verify the same but was shocked to see all of them were operating at same spot. As electricity department has re- instated their electricity connections against monetary favours and an FIR should be filed against responsible officers for the same.


Sir I am filing a contempt of court application against the officers involved in the process of compliance of NGT order and for filing false report with NGT.

Hope you will initiate action against whoever responsible as the units were operational at this location where all the land belongs to Gulia Community and I have shared the same with your good self previously highlighting the same that RO will not initiate action due to the same.

Sir it is also noted that EC should be calculated till today , and inspection of the units should be conducted alongwith local police and an FIR should be filed against the unit owner for breaking seal of HSPCB and against the JE of Electricity department.

Videos are already shared on Twitter tagging all the concerned departments.

Thanking you  
Varun Gulati  
8920503842

 I-153092-2023\_merged.pdf  
63K

T. S.



HSPCB

# HARYANA STATE POLLUTION CONTROL BOARD REGIONAL OFFICE, BAHADURGARH

Annexure A/2

28

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH  
Ph No. 01276-243077-242078, E-Mail: [hspcbrobdh@gmail.com](mailto:hspcbrobdh@gmail.com), Web: [hspcb.gov.in](http://hspcb.gov.in)

No. HSPCB/BDR/2024/880

Dated: 23/08/2024

To

The Member Secretary  
Haryana State Pollution Control Board  
Panchkula.

Kind Attention: SEE Water Cell (H.O.)

**Sub: Complaint against illegal dyeing unit operational in Badsa Village of Jhajjar region without obtaining necessary permissions like CTE CTO HWM or NOC from HWRA.**

Ref: H.O. letter No. I/153092/2023 dated 13.02.2023.

Sr. No	Name and address of Unit	Date of Inspection	No. and Date of issuance of SCN	Date of reply by unit	No. and Date of issuance of Closure Order	Date of Compliance of Closure Order
1	M/s jeans dyeing unit by Sanjay, Village- Badsa, Distt. Jhajjar (Latitude N-28.5119 Longitude E 76.8744)	04.07.2022	I/125147/2022 dated 18.07.2022	Not submitted by the unit	I/139815/2022 dated 03.11.2022	I/145562/2022 dt 16.12.2022 and HSPCB/BDR/2022/ 3239-3240 dated 06.12.2022 and at present the unit is lying dismantled w.r.t. Plant and Machinery. Moreover this office has also sent the recommendation dated 15.07.2024 for imposition of Environmental Compensation amounting Rs. 15,60,000/-.
2	M/s DK Enterprises, Village Badhsa	10.05.2023	335-336 dated 19.05.2023	Not submitted by the unit	HSPCB/BAH/2023/INS/3857 1731CONCO00 1-005 dated	The unit was sealed on 27.06.2023 and at present the

790

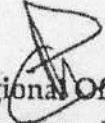
21.06.2023

unit is lying sealed. Moreover this office has also sent the recommendati on dated 15.07.2024 for imposition of Environmental Compensation amounting Rs. 4,90,000/-.

29

	Tehsil Badli District Jhajjar (Latitude N- 28.515131 Longitude E 76.864503)					
3	M/s Unnamed jeans dyeing unit by Santosh, Village Badhsa Tehsil Badli District Jhajjar (Latitude N- 28.515129 Longitude E 76.864512)	10.05.2023	337-338 dated 19.05.202 3	Not submitte d by the unit	HSPCB/BAH/ 2023/INS/3857 1770CONCO00 1- 005 dated 21.06.2023	The unit was sealed on 27.06.2023 and re-sealed on 20.08.2024 and at present the unit is lying sealed. Moreover this office has also sent the recommendati on dated 23.08.2024 for imposition of Environmental Compensation amounting Rs. 46,90,000/-.
4	M/s Manya Dyeing, Village Badhsa Tehsil Badli District Jhajjar (Latitude N- 28.515129 Longitude E 76.864512)	10.05.2023	339-340 dated 19.05.202 3	Not submitte d by the unit	HSPCB/BAH/ 2023/INS/3857 1776CONCO00 1- 005 dated 21.06.2023	The unit was sealed on 27.06.2023 and re-sealed on 20.08.2024 and at present the unit is lying sealed. Moreover this office has also sent the recommendati on dated 23.08.2024 for imposition of Environmental Compensation amounting Rs. 46,90,000/-.
5	M/s D.A. Wash, Vill- Badsa, Tehsil- Badli,	16.03.2024	3428 dated 16.03.202 4	Not submitte d by the unit	HSPCB/BDR/2 023-24/3489- 3493 dated 29.03.2024	The unit was sealed on 29.03.2024 and re-sealed on

<p>(Latitude:- 28.508918, Longitude:- 76.877481)</p>			<p>791</p>	<p>20.08.2024 and at present the unit is lying sealed. Moreover this office has also sent the recommendati on dated 23.08.2024 for imposition of Environmental Compensation amounting Rs. 15,80,000/-.</p>
--	--	--	------------	--

  
Regional Officer  
Bahadurgarh Region  
*Amit*

*T.C*  
*S*

# TWEET DATED 25.11.2024 MADE BY APPLICANT ALONG WITH PHOTOGRAPH SHOWING DYEING UNIT OPERATING ILLEGALLY IN BAHADURGARH

2/1/25, 10:48 PM

**Post**

**Varun Gulati** @LordYamraj

कृपया संज्ञान लीजिए @Haryana\_spcb @BHspcb आपके द्वारा दी गई ATR जिसमें अवैध ड्राइंग उद्योगों के मीटर काटे बताए गए थे, वह उद्योग आज भी संचालित हैं @CPCB.OFFICIAL साथ संलग्न वीडियो में सभी संचालित दिख रहे हैं जिन्हें बंद दिखाया गया है!! साथ बहती मुंगेशपुर ड्रेन में दूषित पानी सालों से आला ज्व रहा है जिससे यमुना का प्रदूषण बढ़ रहा है @SupremeCourtIND

Translate post

0:24

**RO\_BDH\_HSPCB** @BHspcb - Nov 27, 2024

Replying to @LordYamraj @CPCB.OFFICIAL and 4 others

HSPCB officials ensured the disconnection of electricity supply to four illegal units today. However, one unit was found to have valid consent from the board and was treating wastewater in compliance with board norms.

9:58 AM - Dec 5, 2024 - 1,486 views

1 retweet 29 replies 20 likes

Don't miss what's happening  
People on X are the first to know.

Log in

793

32



**PHOTOGRAPHS SHOWING THE ILLEGAL DYING UNITS OPERATING IN GURUGRAM (PHOTOGRAPHS TAKEN ON 07.12.2024 & 09.12.2024)**



**TWEET DATED 07.12.2024 & 09.12.2024 MADE BY APPLICANT**

2/1/25, 11:00 PM

**Post**

**Varun Gulati** [@LordYamraaj](#)

मुजगाँव में #सेक्टर 103 और #पनवपुर में संचालित किए जा रहे बहुत से #अवैध #जलाईंग उद्योग, रोजाना लाखों लिटर #अम्ल चोरी किया जा रहा और दूषित पानी वापस जमीन में गला जा रहा!! @CPCB OFFICIAL @Haryana\_spcb @HspcbN @RaoNarbir जी अनुरोध है कृपया कार्यवाही कीजिए !!

अधिकारियों के संपर्क करने पर लोकेशन दे दी जाएगी!!

[Translate post](#)

12:06 PM · Dec 7, 2024 · 1,982 views

5 replies 17 retweets 86 likes

[Read 6 replies](#)

**New to X?**  
Sign up now to get your own account.

[Sign up with Google](#)

[Sign up with Apple](#)

[Create account](#)

By signing up, you agree to our [Terms of Service](#) and [Privacy Policy](#), including our [Data Policy](#).

Something went wrong

[Refresh](#)

[Terms of Service](#) [Privacy Policy](#) [Accessibility](#) [Ad info](#)

**Don't miss what's happening**  
People on X are the first to know.

[Log in](#)

2/1/25, 11:03 PM



Settings



Varun Gulet  
@LordYamraj



कृपया संज्ञान दीजिए @CPCB\_OFFICIAL @Haryana\_spcb , #गुडगोंव के #मनसपुर में संचालित किए जा रहे बहुत से अविध #जड़ैंग उद्योग, रोजाना लाखों लीटर मूजल दोहन किया जा रहा, बिना #CTE #CTD #HWM के संचालित किए जा रहे इन अविध जड़ैंग उद्योगों को तुरंत प्रभाव से सील किया जाना चाहिए, माननीय NGT ने OA 750/2023 में इन्हें सील करने का कहा है, कृपया कार्यवाही कीजिए

[Translate post](#)



9:04 PM - Dec 8, 2024 · 1,627 views

1 17

New to X?

Sign up now to get your own

Sign up w

Sign up v

Create a

By signing up, you agree to [Privacy Policy](#), including [Data](#)

Something went w

[Terms of Service](#) [Privacy](#) [Accessibility](#) [Ads info](#)

Don't miss what's happening

People on X are the first to know.

Log in



**HARYANA STATE POLLUTION  
CONTROL BOARD**  
Faridabad Region, Opp. Hewo Appmt.,  
Sector-16A, Faridabad  
Email: hspcbrofr@gmail.com Website:  
[www.hspcb.gov.in](http://www.hspcb.gov.in)



To

Sh.Varun Gulati,  
A-66, 1st Floor, A-66, 1st Floor,  
Tilak Nagar, New Delhi- 110018.

**Sub:- Information under Section 5(4) & 5(5) of RTI Act, 2005 filed by Sh. Varun Gulati, A-66, 1st Floor, Ganesh Nagar, Tilak Nagar, New Delhi- 110018.**

**Ref:** Head office letter no. I/255312/2024 dated 01.08.2024.

In this connection, it is intimated that as per this office record the desired information pertaining to the jurisdiction of Faridabad Region (as asked vide letter under reference) is given below:

Sr. No.	Information	Reply
1	Kindly provide the copy of SCN issued to the all units mentioned in the complaint.	Copy of SCN attached as <b>Annexure -A.</b>
2	Kindly provide me the name of officer inspected the unit.	List attached as <b>Annexure -B.</b>

Further any clarification if required may be sought from Faridabad Region within 07 working days in person.  
DA/as above

A copy of the above is forwarded to the EE-cum-SPIO, Haryana State Pollution Control Board, Panchkula w.r.t. Head office letter no. I/255312/2024 dated 01.08.2024 for information please.

Signed by

Sandeep Singh

Date: 23/08/2024 10:36:45  
Regional Officer  
Faridabad Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/35172234SCNCC001

Dated: 21-03-2023

To

Ms Unnamed dyeing washing unit having latitude 28.451354 longitude 77.324819  
Dheeraj Nagar Extension, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 14-03-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Established and operating without obtaining prior CTE & CTO from the Board. 2. Not installed ETP/STP/APCM at the unit.

HARYANA STATE

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

Smita Kanodia , Regional Officer

Regional Office Faridabad



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/35172316SCNCC001

Dated: 21-03-2023

To

Ms Unnamed dyeing washing unit having latitude 28.451528 longitude 77.322477  
Dheeraj Nagar Extension, Aitmadpur, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 14-03-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974) :

1. Established and operating without obtaining prior CTE & CTO from the Board. 2. Not installed ETP/STP/APCM at the unit.

HARYANA STATE

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

Smita Kanodia , Regional Officer

Regional Office Faridabad



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/48954843SCNCC001

Dated: 25-10-2023

To

M/s Sushil Sharma Dyeing Unit havinf Latitude 28.447444 and longitude 77.325732  
Flai no. 02, Dheeraj Nagar, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 11-10-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. During inspection unit found running illegally without obtaining CTE/CTO from the Board. Unit is engaged in the jobwork of washing and dyeing of jeans and falls under the Red Category at sr. no. 40 i.e. Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring as per policy order dated 04.12.2020. Unit has not provided ETP for the treatment of the trade effluent.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

801

Inspection no. : 48954843  
HROCMMS ID : 23FDBD1608976

SANDEEP SINGH  
Digitally signed by SANDEEP  
SINGH  
Date: 2023.10.25 11:33:50 +05'30'

Sandeep Singh , Regional Officer

Regional Office Faridabad



\*\*\* This is system generated certificate \*\*\*



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/48959278SCNCC001

Dated: 25-10-2023

To

M/s Vijay Kumar Dyeing unit having latitude 28.446316 longitude 77.325643  
Shiv Mandir. Vale Gali, Dheeraj Nagar, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 11-10-2023 regarding by SESTF team inspection and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. During inspection unit found running illegally without obtaining CTE/CTO from the Board. Unit is engaged in the jobwork of washing and dyeing of jeans and falls under the Red Category at sr. no. 40 i.e. Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring as per policy order dated 04.12.2020. Unit has not provided ETP for the treatment of the trade effluent.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

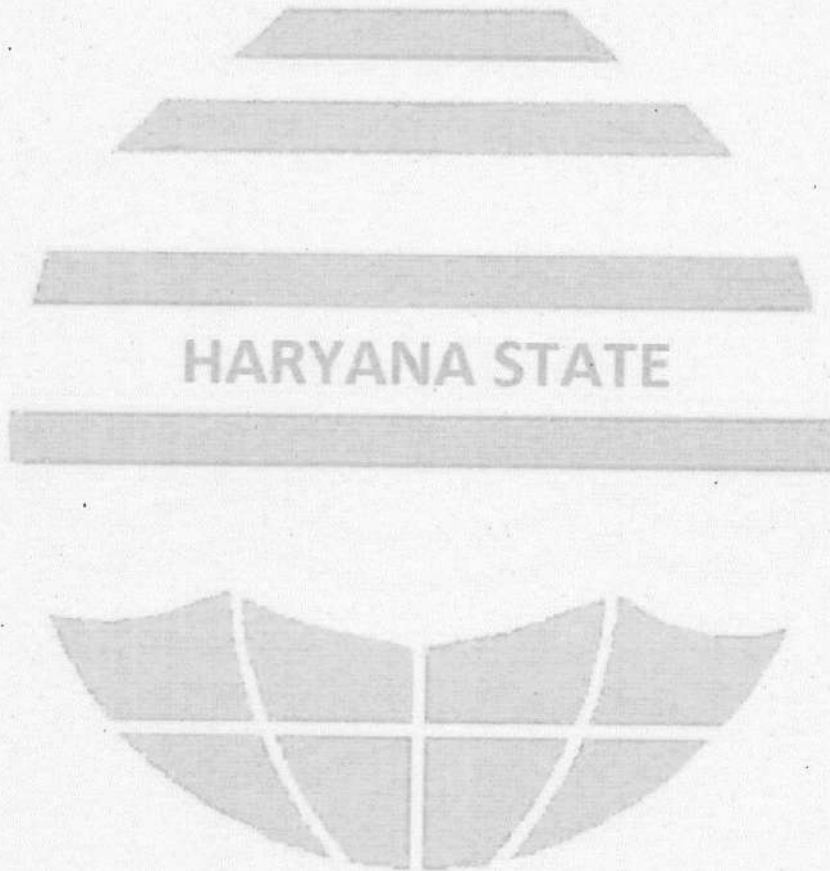
803<sup>42</sup>

Inspection no. : 48959278  
HROCMMS ID : 23FDDB4770005

SANDEEP SINGH Digitally signed by SANDEEP SINGH  
Date: 2023.10.25 11:40:52 +05'30'

Sandeep Singh , Regional Officer

Regional Office Faridabad





**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/34062323SCNCC002

Dated: 26-03-2023

To

M/s Unnamed Dyeing unit having latitude 28.474655 longitude 77.335841  
Village Surya Vihar Part-II, Sector-91, Faridabad.

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 15-02-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974) :

1. Unit found established without obtaining CTE/CTO from the Board

**HARYANA STATE**

In view of the above, you are hereby directed to show cause within 01 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**Smita Kanodia , Regional Officer**

**Regional Office Faridabad**

805<sup>4u</sup>

Inspection no. : 30303784  
HROCMMS ID : 22FDBD6147998



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2022/INS/30303784SCNCC001

Dated: 12-11-2022

To  
Unnamed unit of dyeing  
Surya Vihar, Faridabad Lat. 28.473680, Long. 77.336302

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 5 of EP Act, 1986**

Whereas your unit has been inspected on 31-10-2022 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981/ 25/26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Established and operating without obtaining prior CTE & CTO from the Board. 2. Not installed ETP/STP/APCM at the unit.

HARYANA STATE

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 5 of EP Act, 1986

In addition to above it is also intimated that non compliance of direction issued under section is an offence punishable under respective Acts

Smita . Kanodia , Regional Officer

Regional Office Faridabad



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2024/INS/71488657SCNCC001

Dated: 26-06-2024

To

Unnamed Washing Unit having latitude 28.472473 longitude 77.338102  
Surya Vihar, Part- II, Sector- 91, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 24-06-2024 regarding NMCG Complaint and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Unit found established & operating without having valid CTE/CTO from the Board and falls under the Orange Category at sr. no. 106 as per policy order dated 04.12.2020. 2. Unit have not installed ETP for the treatment of Trade effluent. 3. You are also Show Caused, Why Environmental Compensation may not be imposed on your unit for above said non compliance. 4. You are also Show Caused, Why prosecution action may not be processed against your unit for above said non compliance.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

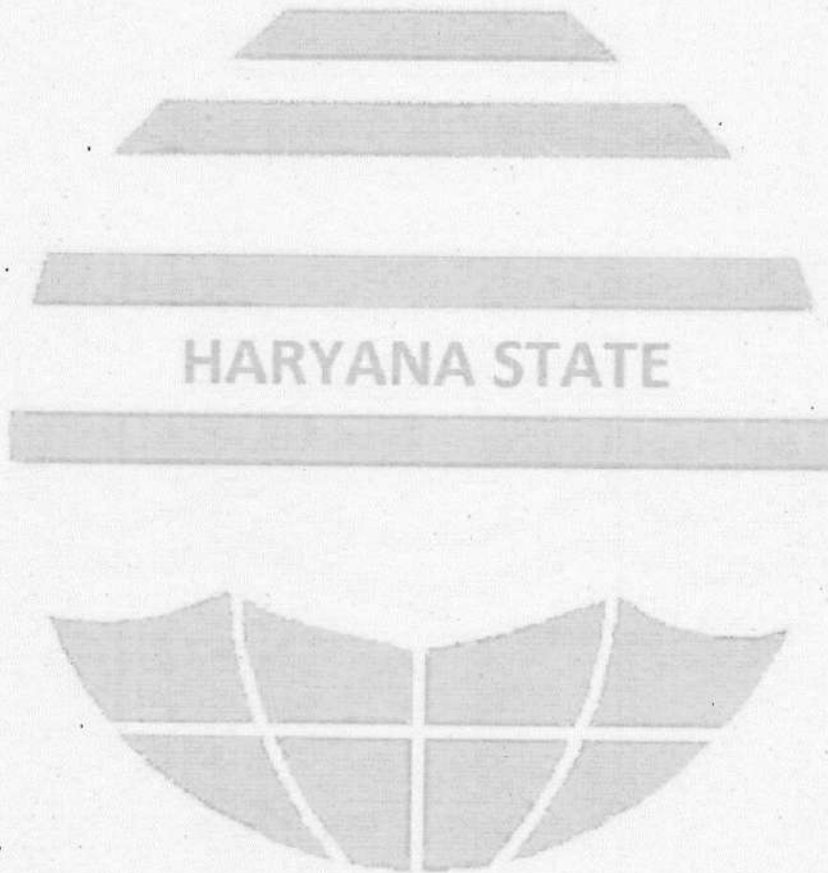
In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

807

Inspection no. : 71488657  
HROCMMS ID : 24FDBD3668486

SANDEEP SINGH  
Digitally signed by SANDEEP SINGH  
Date: 2024.06.26 17:16:17 +05'30'  
Sandeep Singh , Regional Officer

Regional Office Faridabad





**HARYANA STATE POLLUTION CONTROL BOARD**  
**Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)**  
**Email:- hspcbrofr@gmail.com**

No: HSPCB/FAR/2024/INS/64089780SCNCC002

Dated: 22-04-2024

To  
 M.A Wash  
 House No. 14, Gali no. 3, Sanjay Colony, Tilpat, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 03-04-2024 regarding complaint and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. In continuation of earlier notice dated 05.05.2024. 1. Sample was collected from the outlet of unit and as per A/R no. 12 dated 10.04.2024, the parameters are exceeding the prescribed limits. 2. You are also Show Caused, why Environmental Compensation may not be imposed on your unit for above said non-compliance. 3. You are also Show Caused, why prosecution action may not be processed against your unit for above said non-compliance.

Whereas sample of trade effluent was collected on 03-04-2024 and as per analysis report no. 12 dated 10-04-2024 the following parameters are found exceeding the prescribed limits :

Pollutants	A/R no	Parameters	Results	Limits
Effluent	15	TDS	8220	2100
Effluent	15	COD	380	250
Effluent	15	BOD	62	30
Effluent	15	TSS	175	100

In view of the above, you are hereby directed to show cause within 07 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as

809 48

Inspection no. : 64089780  
HROCMMS ID : 24FDBD969298

above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/  
33-A of Water (Prevention & Control of Pollution) Act, 1974

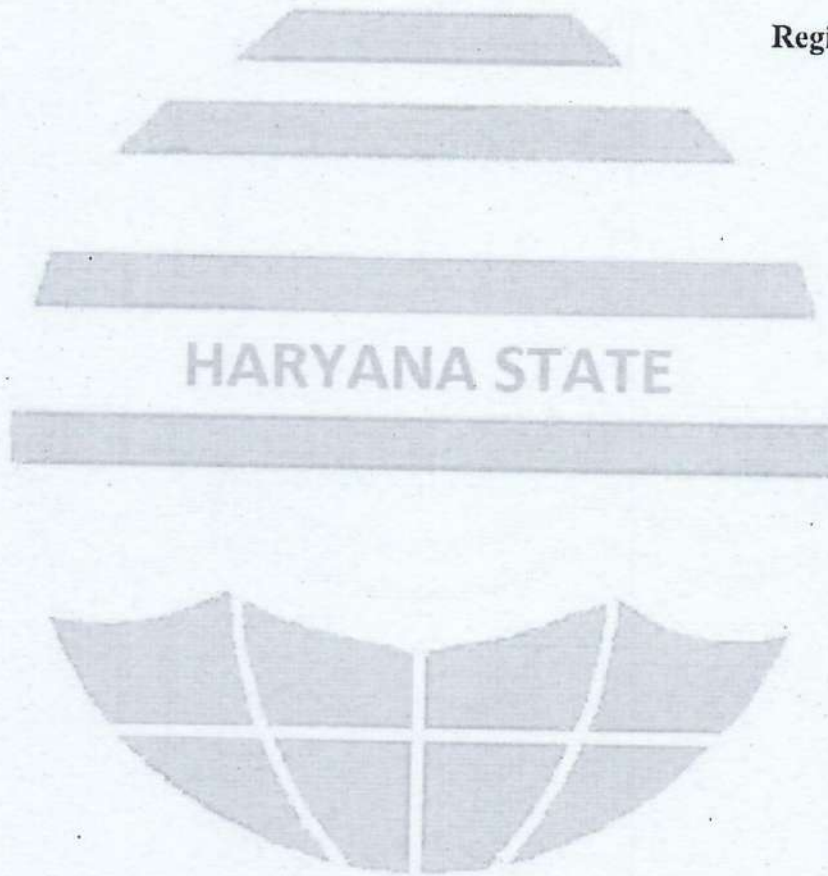
In addition to above it is also intimated that non compliance of direction issued under section / 33-A of  
Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act,  
1981 is an offence punishable under respective Acts

**SANDEEP  
SINGH**

Sandeep Singh , Regional Officer

Digitally signed by  
SANDEEP SINGH  
Date: 2024.04.22  
12:57:12 +05'30'

**Regional Office Faridabad**





**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/51968276SCNCC001

Dated: 28-11-2023

To  
M/s Unnamed Dyeing Unit having Latitude 28.477518 Longitude 77.327733  
Surya Vihar, Phase-II, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 17-11-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1. Unit found established & operating without having valid CTE/CTO from the Board. 2. Unit is involved in the jobwork of dyeing and washing of jeans which falls under the Red category at sr. no. 40 i.e. 'Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring'. 3. Unit has not installed Effluent Treatment Plant and discharge their untreated effluent into the sewer. 4. You are also Show Caused, why Environmental Compensation may not be imposed on your unit for above said non-compliance. 5. You are also Show Caused, why prosecution action may not be processed against your unit for above said non-compliance.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period. it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

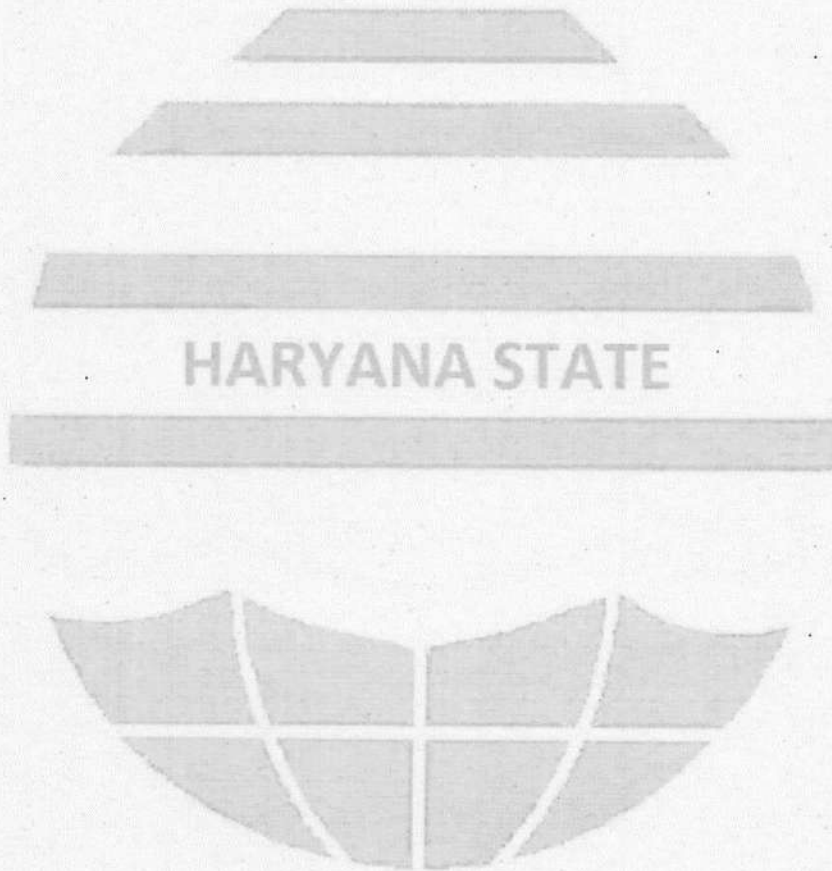
811

50

Inspection no. : 51968276  
HROCMMS ID : 23FDDBD234

SANDEEP SINGH Digitally signed by SANDEEP SINGH  
Date: 2023.11.28 12:26:17 +05'30'  
Sandeep Singh , Regional Officer

Regional Office Faridabad





**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2024/INS/71488784SCNCC001

Dated: 26-06-2024

To  
G K Enterprises  
having latitude- 28.484359 longitude 77.31804, Gali No. 1, Shyam Colony, Part- 1, Shehatpur extn.,  
Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 21-06-2024 regarding NMCG complaint and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974):

1. 1. Unit found established & operating without having valid CTE/CTO from the Board and falls under the Orange Category at sr. no. 106 as per policy order dated 04.12.2020. 2. Unit has not installed ETP treatment of trade effluent. 3. You are also Show Caused, Why Environmental Compensation may not be imposed on your unit for above said non compliance. 4. You are also Show Caused, Why prosecution action may not be processed against your unit for above said non compliance.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

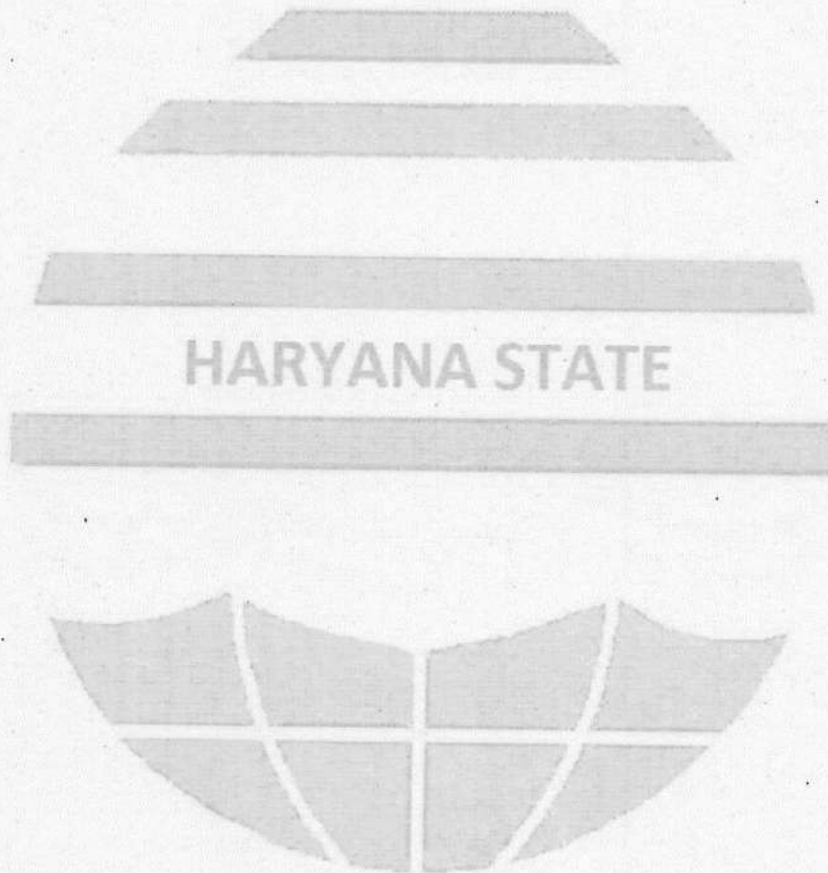
In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

52 813

Inspection no. : 71488784  
HROCMMS ID : 24FDBD9970801

SANDEEP SINGH Digitally signed by SANDEEP SINGH  
Date: 2024.06.26 17:19:37 +05'30'  
Sandeep Singh , Regional Officer

Regional Office Faridabad





**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/35172426SCNCC001

Dated: 21-03-2023

To  
Ms Unnamed dyeing washing unit having latitude 28.5030741 longitude 77.3426050  
Basantpur, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 15-03-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Established and operating without obtaining prior CTE & CTO from the Board. 2. Not installed ETP/STP/APCM at the unit.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**Smita Kanodia , Regional Officer**

**Regional Office Faridabad**



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/35296734SCNCC001

Dated: 22-03-2023

To  
M/s Unnamed Dyeing and Washing unit having latitude 28.500658 longitude 77.337682  
Suresh Vihar Basantpur Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 15-03-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Established and operating without obtaining prior CTE & CTO from the Board. 2. Not installed ETP/STP/APCM at the unit.

HARYANA STATE

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies .

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

Smita Kanodia , Regional Officer

Regional Office Faridabad

816

Inspection no. : 35172374  
HROCMMS ID : 23FDBD3132943



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2023/INS/35172374SCNCC001

Dated: 21-03-2023

To  
Ms Unnamed dyeing washing unit having latitude 28.503465 longitude 77.340792  
Basantpur, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 15-03-2023 regarding SESTF inspection and during the inspection following deficiencies has been observed as per provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Established and operating without obtaining prior CTE & CTO from the Board. 2. Not installed ETP/STP/APCM at the unit.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

Smita Kanodia , Regional Officer

Regional Office Faridabad

817<sup>56</sup>

Inspection no. : 70403966  
HROCMMS ID : 24FDBD1925852



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2024/INS/70403966SCNCC001

Dated: 14-06-2024

To  
Unnamed Jeans Washing Unit having Latitude 28.507353 Longitude 77.340017  
Village- Basantpur, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 10-06-2024 regarding inspection and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Unit found established & operating without having valid CTE/CTO from the Board and falls under the Orange Category at sr. no. 106 as per policy order dated 04.12.2020. 2. Unit have not installed ETP for the treatment of Trade effluent. 3. You are also Show Caused, Why Environmental Compensation may not be imposed on your unit for above said non compliance. 4. You are also Show Caused, Why prosecution action may not be processed against your unit for above said non compliance.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

818

Inspection no. : 70403966  
HROCMMS ID : 24FDBD1925852  
SANDEEP SINGH Digitally signed by SANDEEP SINGH  
Date: 2024.06.14 10:59:55 +05'30'  
Sandeep Singh , Regional Officer

Regional Office Faridabad





**HARYANA STATE POLLUTION CONTROL BOARD**  
**Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)**  
**Email:- hspcbrofr@gmail.com**

No: HSPCB/FAR/2024/INS/72528510SCNCC001

Dated: 09-07-2024

To  
Unnamed Unit  
having latitude 28.503218 longitude 77.342848, Basantpur, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 05-07-2024 regarding complaint and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1.Unit found established & operating without having valid CTE/CTO from the Board and falls under the Orange Category at sr. no. 12 i.e. 'Silk screen printing, sari printing by wooden blocks' as per policy order dated 04.12.2020. 2. Unit has not installed ETP for treatment of trade effluent. 3. You are also Show Caused, Why Environmental Compensation may not be imposed on your unit for above said non compliance. 4. You are also Show Caused, Why prosecution action may not be processed against your unit for above said non compliance.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

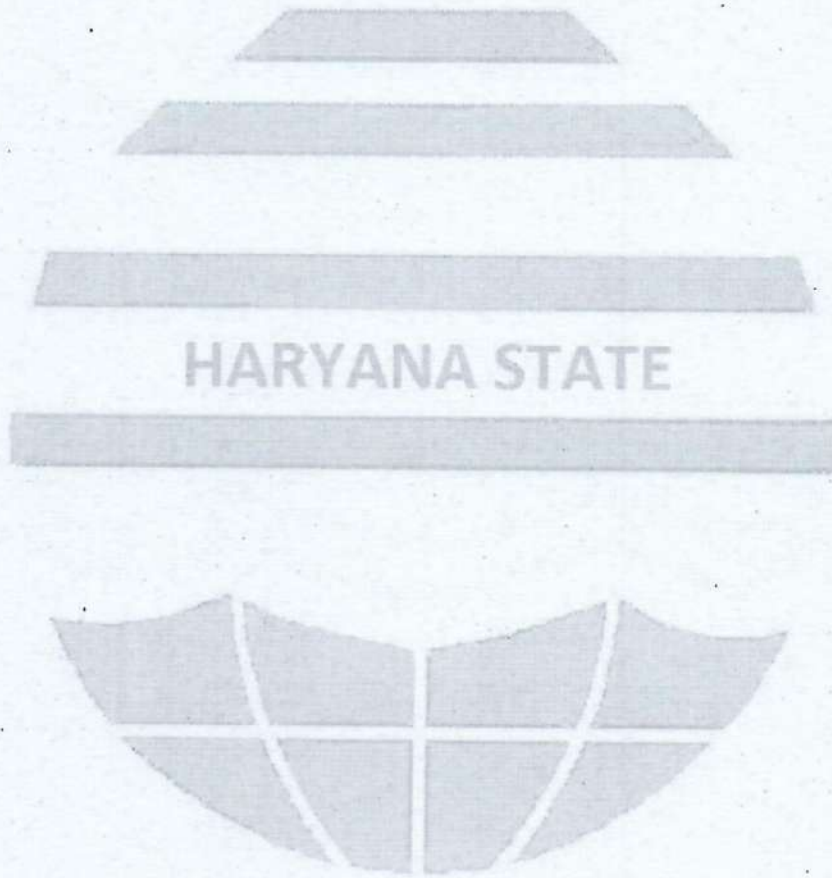
820

Inspection no. : 72528510  
HROCMMS ID : 24FDBD8883024

SANDEEP SINGH  
Sandeep Singh , Regional Officer

Digitally signed by SANDEEP  
SINGH  
Date: 2024.07.09 16:13:44 +05'30'

Regional Office Faridabad





**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2024/INS/70326921SCNCC001

Dated: 13-06-2024

To

Unnamed Jeans Washing Unit having latitude 28.503223 Longitude 77.341669  
Village Panchsheel, Basantpur, Faridabad

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 10-06-2024 regarding NMCG Complaint and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974):

1. 1. Unit found established & operating without having valid CTE/CTO from the Board and falls under the Orange Category at sr. no. 106 as per policy order dated 04.12.2020. 2. Unit have not installed ETP for the treatment of Trade effluent. 3. You are also Show Caused, Why Environmental Compensation may not be imposed on your unit for above said non compliance. 4. You are also Show Caused, Why prosecution action may not be processed against your unit for above said non compliance.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

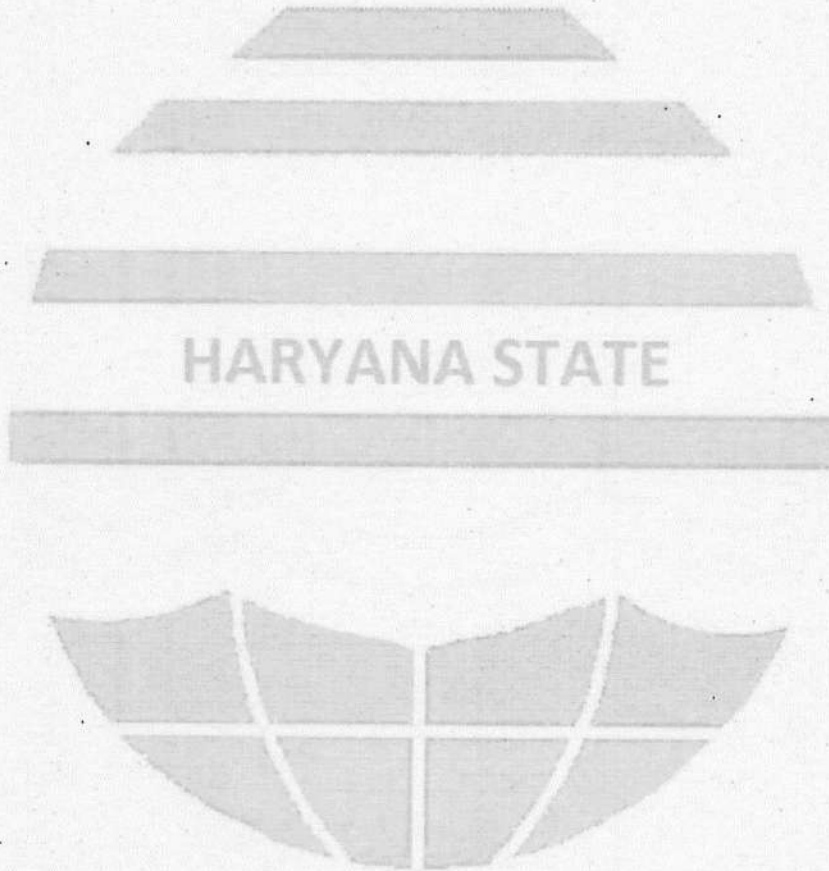
822

Inspection no. : 70326921  
HROCMMS ID : 24FDBD1869298

SANDEEP SINGH  
Sandeep Singh , Regional Officer


Digitally signed by SANDEEP  
SINGH  
Date: 2024.06.13 14:59:58 +05'30'

Regional Office Faridabad



Sr. No.	Location	Inspecting officer
1	28 27 04.7 N 77 19 24.5 E	Sh. Ujjwal Kumar, AEE
2	<b>28 27 04.8 N 77 19 25.7 E</b>	Sh. Ujjwal Kumar, AEE
3	28 27 04.3 N 77 19 28.71E	Sh. Ujjwal Kumar, AEE
4	28 27 05.7 N 77 19 25.7 E	Sh. Ombir Singh, AEE
5	28 27 04.7 N 77 19 28.1 E	Sh. Ombir Singh, AEE
6	28 27 04.8 N 77 19 29.3 E	Sh. Ombir Singh, AEE
7	28 27 02.5 N 77 19 28.2 E	Sh. Ombir Singh, AEE
8	28 26 47.4 N 77 19 34.1 E	Sh. Ombir Singh, AEE
9	28 26 45.8 N 77 19 33.6 E	Sh. Ombir Singh, AEE
10	28 30 21.1 N 77 20 18.9 E	Sh. Ombir Singh, AEE
11	28 27 24.2 N 77 19 38.0 E	Sh. Ombir Singh, AEE
12	28 27 23.6 N 77 19 38.3 E	Sh. Ombir Singh, AEE
13	28.4743512 77.3358368	Sh. Ombir Singh, AEE
14	28 28 25.0 N 77 20 10.5 E	Sh. Ombir Singh, AEE
15	28 28 24.8 N 77 20 11.0 E	Sh. Ombir Singh, AEE
16	28 28 20.2 N 77 20 17.5 E	Sh. Ombir Singh, AEE
17	28 28 20.6 N 77 20 16.9 E	Sh. Pardeep Kumar, JEE
18	28 27 04.8 N 77 19 25.7 E	Sh. Ombir Singh, AEE
19	28 28 17.9 N 77 20 19.4 E	Sh. Ombir Singh, AEE
20	28 28 29.9 N 77 20 09.7 E	Sh. Ujjwal Kumar, AEE

21	28.4774955 77.3339254	Sh. Ombir Singh, AEE
22	28 28 51.2 N 77 19 45.5 E	Sh. Pardeep Kumar, JEE
23	28.5007031 77.3376342	Sh. Ombir Singh, AEE
24	28.5008177 77.3376709	Sh. Ombir Singh, AEE
25	28 30 12.5 N 77 20 27.2 E	Sh. Ujjwal Kumar, AEE
26	28 30 12.3 N 77 20 28.1 E	Sh. Pardeep Kumar, JEE
27	28 30 10.8N 77 20 33.7 E	Sh. Ujjwal Kumar, AEE
28	28 30 10.3 N 77 20 33.7 E	Sh. Pardeep Kumar, JEE
29	28 30 25.9 N 77 20 33.7 E	Sh. Pardeep Kumar, JEE
30	28.471449, 77.327807	Sh. Ombir Singh, AEE

T. D  


**PHOTOGRAPHS SHOWING ILLEGAL DYEING UNITS OPERATING IN FARIDABAD (PHOTOGRAPHS TAKEN ON 09.01.2025)**





827  
66Annexure A/8  
kapil sagar <kapilsagar1990@gmail.com>**Fwd: Subject:Complaint Against Regional Officer, Faridabad for Submitting False ATR in OA No. 750/2023**

1 message

Mansi Chahal <mansichahal104@gmail.com>  
To: kapil sagar <kapilsagar1990@gmail.com>

Sat, Feb 1, 2025 at 9:46 PM

----- Forwarded message -----

From: **Varun Gulati** <jansewajanhit@gmail.com>

Date: Thu, 17 Oct, 2024, 12:40

Subject: Subject:Complaint Against Regional Officer, Faridabad for Submitting False ATR in OA No. 750/2023

To: P. Raghavendra Rao &lt;hspcb.chairman@gmail.com&gt;

Cc: &lt;dgsvb-hry@nic.in&gt;, &lt;mscb.cpcb@nic.in&gt;, &lt;hspcbms@gmail.com&gt;, &lt;registrar-ngt@nic.in&gt;

Respected Sir/Madam,

I am writing to formally lodge a complaint against the Regional Officer of Faridabad concerning the submission of a false Action Taken Report (ATR) in the matter of OA No. 750/2023.

In the ATR submitted to the NGT, it was claimed that certain units were dismantled and closed. However, upon conducting a thorough investigation, I have uncovered significant discrepancies. Contrary to the assertions made in the ATR, I can provide documented evidence that Show Cause Notices (SCNs) were issued to 15 units by RO Faridabad but this fact was hidden by him in the ATR, indicating ongoing operations. Furthermore, I have verified that 4 units are still operational at Suryavihar and 2 units at Tipat Kutta Farm.

To substantiate my claims, I am enclosing a drone video taken on October 15, 2023, which clearly shows these units in operation, despite the Regional Officer's report. This video serves as irrefutable evidence of the continued functioning of these units, contrary to the claims made in the ATR.

In light of this information, I kindly request that the NGT directs the Regional Officer to take immediate action to disconnect and seal the operational units on-site. The continued operation of these units not only violates environmental regulations but also undermines the integrity of the NGT's proceedings.

I appreciate your attention to this serious matter and look forward to your prompt action to address this issue.

Thank you.

Sincerely,

VARUN GULATI

[Enclosures: Drone video and copy of SCN issued by RO Faridabad]

---


2 attachments

828

67



dji\_fly\_20241015\_125716\_0195\_1728977748641\_photo.jpg  
5876K

 Varun Gulati RTI 23 Aug.pdf  
2185K

T.S  
S

829

68



Annexure A/9  
kapil sagar <kapilsagar1990@gmail.com>

## Fwd: Complaint against filing false ATR in NGT OA 750/2023 related to illegal jeans dyeing units.

1 message

Mansi Chahal <mansichahal104@gmail.com>  
To: kapil sagar <kapilsagar1990@gmail.com>

Sat, Feb 1, 2025 at 9:51 PM

----- Forwarded message -----

From: **Varun Gulati** <jansewajanhit@gmail.com>  
Date: Thu, 10 Oct, 2024, 12:39  
Subject: Complaint against filing false ATR in NGT OA 750/2023 related to illegal jeans dyeing units.  
To: P. Raghavendra Rao <hspcb.chairman@gmail.com>  
Cc: <hspcbms@gmail.com>, <hspcbwatercell@gmail.com>

The Worthy Chairman Sir,  
Haryana State Pollution Control Board (HSPCB),  
C-11, Sector-6,  
Panchkula, Haryana - 134109

Subject: Complaint against Incorrect Action Taken Report (ATR) Submitted by Faridabad, Sonipat, Jhajjar and Bahadurgarh in OA 750/2023 Regarding Illegal Dyeing Units.

Respected Sir,

I am writing to bring to your attention a serious concern regarding the ongoing operations of illegal dyeing units in the districts of Faridabad, Sonipat, and Jhajjar. In the context of Original Application (OA) No. 750/2023 before the National Green Tribunal (NGT), it was reported that action was initiated against these illegal units. However, despite the reported actions, many of these dyeing units are still operational in blatant violation of environmental norms.

It has come to my notice that an incorrect Action Taken Report (ATR) has been submitted to the NGT, falsely claiming that the necessary steps have been taken to shut down these illegal units. This misrepresentation is deeply concerning, as it not only undermines the authority of the NGT but also allows these units to continue polluting the environment, causing harm to public health and natural resources.

I respectfully request that you personally intervene in this matter and ensure that these illegal dyeing units are sealed before the next date of hearing (NDOH) in the NGT. If no appropriate action is taken, I will be left with no option but to file a contempt petition against the concerned officers for submitting an incorrect ATR and failing to comply with the directions of the NGT.

I trust that you will take this matter seriously and ensure immediate corrective action is taken to prevent further environmental damage.

Thank you for your attention to this critical issue.

No. Of units operational:

- (1) Gurgaon -11
- (2) Sonipat- 11
- (3) Faridabad- 6
- (4) Badsa Jhajjar- 3
- (5) Bahadurgarh- 6

I have verified all these units by myself just 2 days ago.

Yours sincerely,

Varun Gulati